

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1010 /ND/2019

In the matter of :

Susanta Mandal & Ors

.. PETITIONER

Vs.

AMB Infrabuild (P) Ltd & Anr

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Chayan Sarkar, Advocate

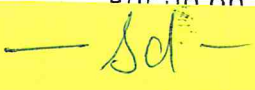
For the Respondent/Corporate Debtor : Mr. RK Gupta, Ms. Swaralipi Deb Roy, Mr. Sanat
Garg, Advocates

For the Intervener :


ORDER

Counsels for both sides are present. It is submitted by the Counsel for the Financial Creditor that Rejoinder has been filed, copy of which is directed to be circulated to the other side. Pleadings are complete. The matter is posted for making final submissions.

Put up on 17.1.2020.


MEMBER (TECHNICAL)

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)